

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 63/89
MP. 63/89

Date of decision 27-3-1989

Shri K. Rajendran

.....Applicant

Vs.

Union of India

.....Respondents

For the applicant

.....None

For the respondents

.....Shri Jagdish Kumar,
Section Officer on
behalf of the
respondents.

CORAM:

THE HON'BLE MR. B.N. JAYASIMHA, VICE CHAIRMAN(A)

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

1. Whether Reporters of local papers may be allowed to see the judgment? Yes
2. To be referred to the Reporters or not? No

JUDGMENT (ORAL)

The applicant has filed the present application under Section 19 of the Administrative Tribunals Act, 1985 praying that the respondents may be directed to disburse the arrears due to him on his resignation on 3.5.1986 with interest at the rate adjudged by the Tribunal. He has also prayed that the application may be disposed of on the basis of the available records without requiring his personal appearance.

On

2. On 2nd February, 1989, we direct issue notice to the respondents on admission and the case was listed for admission on 27.3.1989. The applicant has not stated the specific amounts due to him on account of arrears, salary, etc. in his application. The representative of the respondents states that the arrears due to the applicant for the period from 16th December, 1985 to 3rd May, 1986 works out to Rs.471/- and that the same has been sent to the applicant by demand draft dated 1.3.1989. In addition to this, the respondents have sent another demand draft to the applicant on 20th March, 1989 for a sum of Rs.34/- on account of revised bonus. The representative of the respondents states that nothing further is outstanding to be paid by them. The respondents have produced before us copies of the payments made by them of the above two amounts and also of the payments made by them earlier to the applicant. We are satisfied that the respondents have made good the payments due to the applicant according to their calculation, though there has been some delay in doing so.

3. In the facts and circumstances of the case, it would appear that nothing survives in the present application and the same is dismissed as having become infructuous. There will be no order as to costs.

Qartha
(P.K. KARTHA)
VICE CHAIRMAN (J)

B.N. Jayasimha
(B.N. JAYASIMHA)
VICE CHAIRMAN (A)